

IN THE HIGH COURT OF JHARKHAND AT RANCHI

[Civil Writ Jurisdiction]

W.P.(C) No. 6953 of 2011

Saroop Singh Sandhu @ Swaroop Singh Sandhu Petitioner
Versus

Union of India & Ors. Respondents

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CORAM :HON'BLE MR. JUSTICE KAILASH PRASAD DEO
(Through :-Video Conferencing)

.....
For the Petitioner : Mr. Sanjay Prasad, Advocate
For the Respondent no.1 : Mr. Laxman Kumar, G.P.-II

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07/ 10.09.2021.

It appears from office note dated 08.09.2021 that defect no.2 as pointed out vide stamp reporting dated 01.12.2011 has not been removed.

Defect no.2 is as follows:-

Defect no.2- C.F.S. of Rs.230/- may be given.

It appears that the Writ petition was listed before the Lawazima of Registrar (Establishment) on 12.01.2012, but defect has not been removed. Thereafter it was listed before the Lawazima of learned Registrar General on 23.03.2012, but defect was not removed.

Considering the same, learned counsel for the petitioner is granted two weeks' time to remove the defect, but with cost of Rs.500/- to be deposited before the Advocate Clerk's Association, Jharkhand High Court, Ranchi as the writ petition has been filed on 02.12.2011.

Put up this case on 29.09.2021.

Office is directed to delete the name of learned counsel, Md. M. Khan from the cause-list.

(Kailash Prasad Deo, J.)